

land, for maintenance of services till these are transferred to the Municipal Corporation of Delhi.

(d) and (e). Depreciation @ 2.5% P.A on the cost of construction is permitted.

#### **Cost of Packaging**

\*962. SHRI V. KRISHANA RAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the percentage of packaging material cost in the total cost of final processed food; and

(b) the steps taken to reduce the cost of packaging material so as to encourage the food processing industry?

THE MINISTER OF TEXTILES AND MINSTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). The percentage of cost of packaging material in the total cost of processed foods varies from product to product. However, according to the Indian Institute of Packaging, the packaging material costs in relation to retail selling price are between 20% to 35% in most cases. Various measures like reduction of duties on packaging material, packaging machinery and upgradation of technology are being undertaken from time to time to reduce the cost of packaging in the processed foods.

#### **Deep Sea Fishing Trawlers**

9980. SHRI PRAKASH V. PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of days on which deep-sea fishing trawlers actually went on for fishing during 1989-90;

(b) whether any questionnaire has

been sent to all individual companies asking them to furnish the data in this regard;

(c) if so, the details thereof; and

(d) the details of the response received from those companies?

THE MINISTER OF TEXTILES AND MINSTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Government did not monitor the number of days on which deep sea fishing trawlers actually went for fishing during 1989-90. The Government has not sent any questionnaire to individual companies asking them to furnish data with regard to actual number of fishing days during 1989-90.

(c) and (d). Do not arise in view of (a) and (b) above.

#### **MNCs in Food Processing Industry**

9981. DR. KAILASH MEGHWAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government propose to instal food processing units in collaboration with multinational companies; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF TEXTILES AND MINSTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Ministry of Food Processing Industries have no proposals to instal food processing units in collaboration with multinational companies.

#### **News Item Captioned 'Purchase of Sub-Standard Drugs by the Health Department, Punjab**

9982. SHRI NIRMAL KANTI CHATTERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Union Government has been drawn to the news-item captioned "Purchase of Sub-standard drugs by the Health Department, Punjab" which appeared in the 'Punjabi Tribunal' dated 16th February, 1990;

(b) if so, the details of the allegations levelled; and

(c) the steps being taken to remedy the situation?

**THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):**

(a) to (c). As per the information received from Drugs Controller, Punjab, immediately on receipt of the News Item that appeared in the Punjabi Tribune on 16.2.1990, a report was called from the Civil Surgeon, Ropar, under whose jurisdiction Morinda falls. According to him, Dextross solution 10% was on ESI rate Contract (M/s Prem Pharmaceuticals Indore). Its purchase was effected on 5.12.88. All the stores has already been consumed upto 31.12.89 and there was no Dextrose bottle in stock with any Government institution as reported by the Civil Surgeon, Ropar.

Punjab Health Department purchases medicines from the firms who are on the rate Contract approved by the Controller of Stores, Punjab or from the Government of India undertakings. The Directorate of Health Services (ESI) also purchase medicines only from those firms whose names are approved by the E.S.I. Corporation, New Delhi and in whose favour rate contract is issued. No medicine is purchased from any of the firms other than those mentioned above.

In order to keep an eye on the quality of drugs, State Drugs Organisation takes samples of medicines for testing not only from the Chemists but also from the Government Medical Stores in respect of medicines

supplied by the above said approved firms. Whenever a sample is found sub-standard/spurious, action is taken against that firm under the Drugs and Cosmetics Act. In case of firms who are from other States, the concerned State Drugs Controller of that State is intimated the results of analysis and for taking action against that erring firm.

Similarly, equipments/instruments needed for the hospitals are either purchased through the Controller of Stores, Punjab or through a High Powered Purchase Committee constituted by the Punjab Government in which a member each from the Finance Department and Industries Department are taken. Further according to Drugs Controller, Punjab, money does not play any part in purchase of medicines and other equipments etc.

[*Translation*]

#### **Opening of Primary Health Centre in Every Village**

9983. SHRI GANGA CHARAN LODHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to open a Primary Health Centre in every Village to provide better health facilities to the people living in rural areas;

(b) if so, the steps taken in this regard; and

(c) if not, the reasons therefor?

**THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):**

(a) and (b). There is no proposal to open P.H.C. in every village.

(c) Primary Health Centres are opened in the rural areas for every 30,000 population